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C.A.No. 1560 OF 2001

ITEM NO.

COURT NO.5

SECTION:XIIA

1A (For Judgment)

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 1560/2001

@SLP(C) No. 19222/2000

Land Acqutn. officer & Mandal Rev. Officer

Appellant

VERSUS

V. Narasaiah

Respondent

(HEARD BY HON'BLE THOMAS, SETHI AND AGRAWAL , JJ.)@@

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Date: 27.02.2001 This/These matter(s) was/were called for
pronouncement of judgment today.

CORAM:

HON'BLE MR. JUSTICE K.T. THOMAS

HON'BLE MR. JUSTICE R.P. SETHI

For Appellant

Mr. Guntur Prabhakar,Adv.

For Respondent

Mr. B.D. Sharma,Adv.

The Court pronounced the following
JUDGMENT

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....TJ
.SP2

Hon'ble Mr. Justice K.T. Thomas pronounced the
Judgment of the Court.

Leave granted.

The appeal is dismissed in terms of the signed
judgment.

Reportable.@@

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.SP1

(N.K. GOEL)

(H.K. BHATIA) @@

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Court Master

Court Master@@

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(Signed Judgment is placed on the file)